

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

7. C.P. 40/2024

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.04.2024**

NAME OF THE PARTIES: Goldchip Realty LLP

VS

Kevalya Securities Private Limited

Appearance:

For the Petitioner: Adv. Siddharth Joshi a/w Adv. Jayraj Shinde

SECTION 241-242 OF COMPANIES ACT, 2013

ORDER

HEARING THROUGH: VC AND PHYSICAL (HYBRID) MODE

1. The above Company Petition has been filed under Section 241-242 of the Companies Act, 2013.
2. Ld. Counsel for the Petitioner submits that the original shareholder of Goldchip Realty Private Limited. On 17.11.2020, the Private Limited Company is converted into Goldchip Realty LLP. Thereafter, the Petitioner informed the Respondent Company to rectify its register and include the name of shareholder as Goldchip Realty LLP and update the shareholder certificate. However, the Respondent Company has so far not updated its record or share certificate. He submits that the rights issue has been brought out by the Respondent Company and the last date to apply for the rights issue is expired on 27.03.2024 and therefore, urgency in this matter. However, we are not inclined to pass any order without hearing other side.

3. Registry as well as Petitioner are directed to issue notice to the respondents clearly intimating the next date of hearing. The Petitioner shall file service affidavit along with copy of notice sent to the Respondent, postal receipt, track report, email etc. at least two days before the next date of hearing.
4. Registry is also directed to make available the copy of the notice, postal receipt and track report/acknowledgement before this Bench on the next date of hearing.
5. It is made clear that the allotment of rights issue is subject to outcome of the present Company Petition. List on **20.05.2024**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
/RKS/

Sd/-
LAKSHMI GURUNG
Member (Judicial)